

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.103
100/252(ND)/2023

IN THE MATTER OF:

Income Tax Officer

.... **APPELLANT**

Vs.

ROC Delhi & Ors. (enchanted Destination Tours Pvt Ltd.

.... **RESPONDENT**

SECTION

U/s 252 Companies Act 2013

Order delivered on 02.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the IT Department : Mr. Puneet Rai, Advocate Sr. Standing of Counsel for
Income Tax Department

ORDER

Issue notice.

Ld. Counsel appearing for the RoC accepts notice and also submitted that ROC has no objection to the present scheme.

Issue notice to the remaining Respondents returnable within two weeks.

List the matter on **17.05.2023**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**